

(b) if so, whether the Mayors of any Indian ports are also participating?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Government have no information.

(b) None of the major port authorities in India has received an invitation to participate in any such celebration

PAPERS LAID ON THE TABLE

APPROPRIATION ACCOUNTS (POSTS AND TELEGRAPHS)

The Deputy Minister of Irrigation and Power (Shri Hathi): On behalf of Shri T. T. Krishnamachari, I beg to lay on the Table, under Article 151(1) of the Constitution, a copy of the Appropriation Accounts (Posts and Telegraphs), 1955-56 and the Audit Report, 1957—(Part II). [Placed in Library. See No. S-262/57.]

AMENDMENTS TO INDIAN AIRCRAFT RULES

The Minister of Transport and Communications (Shri Lal Bahadur Shastri): I beg to lay on the Table, under sub-section (3) of Section 5 of the Indian Aircraft Act, 1934, a copy of the Notification No. S.R.O. 2554 dated the 10th August, 1957, together with the explanatory note, making certain further amendments to the Indian Aircraft Rules, 1937. [Placed in Library. See No. S-261/57.]

DECLARATIONS OF EXEMPTION UNDER REGISTRATION OF FOREIGNERS ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of each of the following Declarations of Exemptions under the proviso to Section 6 of the Registration of Foreigners Act, 1939, namely:—

- (1) 1|35|57-F.I., dated the 23rd May, 1957 (1 Declaration)
- (2) 1|49|57-F.I., dated the 21st August, 1957 (1 Declaration)

(3) 1|52|57-F.I., dated the 31st August, 1957 (5 Declarations). [Placed in Library. See No. S-263/57.]

STATEMENT CORRECTING REPLY GIVEN TO QUESTION

The Minister of State in the Ministry of Transport and Communications (Shri Humayun Kabir): I beg to lay on the Table a copy of the statement correcting the reply given on the 3rd September, 1957 to Unstarred Question No. 1159 regarding Compensation for Kamalpur Landing Ground. [Placed in Library. See No. S-264/57.]

RULES COMMITTEE

SECOND REPORT

Shri Rane (Buldana): I beg to lay on the Table, under sub-rule (2) of rule 331 of the Rules of Procedure, a copy of the Second Report of the Rules Committee

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Forward Contracts (Regulation) Amendment Bill, 1957, which has been passed by the Rajya Sabha at its sitting held on the 10th September, 1957"

FORWARD CONTRACTS (REGULATION) AMENDMENT BILL

LAI D ON THE TABLE AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Forward Contracts (Regulation) Amendment Bill, 1957, as passed by Rajya Sabha.